

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 364/9/NCLT/AHM/2019

Coram: **Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**
Hon'ble Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL

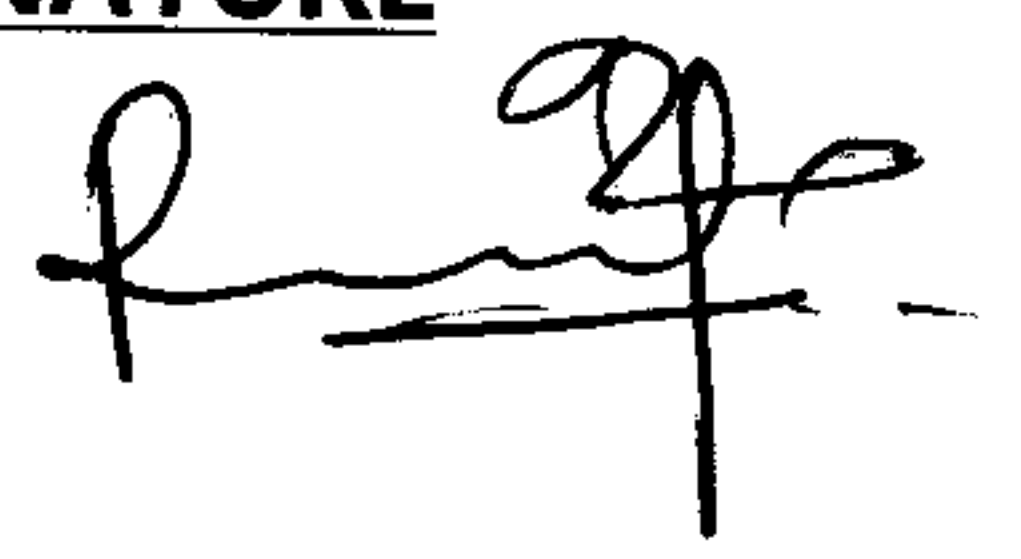

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 26.08.2019**

Name of the Company: Silvassa Cement Products Pvt Ltd

V/s

Noor India Buildcon Pvt Ltd

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	M.H. Rathod for Dhruv K. Dave	Advocate	PETITIONER	
2.	D.K. TRIVEDI	ADVOCATE	RESPONDENT	

ORDER

The parties are represented through their respective learned counsels.

The Learned Lawyer for the Respondent appeared by filing Vakalatnama and requested time to file reply.

The prayer is allowed.

Two weeks' time is granted to file reply by serving an advance copy to the other side.

The petitioner is directed to serve a copy of the petition to the Respondent today itself.

List the matter on 25.09.2019


CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL

Dated this the 26th day of August, 2019


MANORAMA KUMARI
MEMBER JUDICIAL